

1	2	3	4
(d) Restaurant	1		
(e) Concrete making	1		
(f) Mustard oil making	2		
(g) Flour mill	1		
Tea Factories	25	Within NDZ	22 located within NDZ and 3 within 500 m. of NDZ. SPCB and other authorities have been directed that no tea processing unit should use fossil fuels located within NDZ.

*NDG — No Development Zone.

Statement-III

List of closure notices issued in compliance to NGT's order

Sl. No	Type of industries	No. of industries	Location
1.	Tea Industries	28	Within NDZ (24) Outside NDZ (4)
2.	Brick Industries	40	Within NDZ (38) Outside NDZ (2)
3.	Stone Crushers	12	Within NDZ (38) Outside NDZ (2)
4.	Miscellaneous Industries	12	Within NDZ

*NDG — No Development Zone.

Negotiation with International Community

2033. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to State whether the final negotiation with International Community on Kyoto Protocol Agreement is completed and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes, Sir, the final negotiation

with the International Community on Kyoto Protocol was completed at the Conference of Parties (CoP18) held at Doha, Qatar, during November 25-December 8, 2012. Amendments to the Kyoto Protocol (KP) were adopted wherein the Annex I Parties to the Kyoto Protocol agreed to take on commitments in a second commitment period from 1.1.2013 to 31.12.2020. During the second commitment period, Parties committed to reduce Green House Gas (GHG) emissions by at least 18 per cent below 1990 levels in the period from 2013 to 2020.

Policy for recycling computer waste

†2034. SHRI THAAWAR CHAND GEHLOT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that the United Nations Environment Programme (UNEP) has in its report expressed concern over the issue of rising computer waste in India; and

(b) whether Government is contemplating to formulate any policy for recycling the annually increasing computer waste and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As per the available information, UNEP has come out with a report during the year 2009 entitled, "Recycling-From E-waste to Resources". In section 3.2.1.1 of this report there is reference of e-waste generated from personal computers in terms of per capita per year. India with generation of less than 0.15 kg./capita/year of e-waste has been shown to be amongst countries with lowest quantity of per capita e-waste from personal computers.

(b) The Ministry of Environment and Forest, has already notified E-Waste Rules in May, 2011, which have come into force with effect from 1st May, 2012. The concept of Extended Producers Responsibility (EPR) has been enshrined in these rules. As per these Rules, the producers are required to collect e-waste generated from the end of life of their products by setting up collections centers or take back systems either individually or collectively. E-waste recycling can be undertaken only in facilities authorized and registered with State Pollution Control Boards/Pollution Control Committee (PCCs). Wastes generated are required to be sold to a registered or authorized recycler or re-processor having environmentally sound facilities. The rules have provision for setting up of Collection Centre individually or jointly; or by a registered society or a designated agency; or by an association to collect e-waste.

†Original notice of the question was received in Hindi.